

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(3)

CP NO. 147/2004 IN  
OA NO. 206/2004

This the 30th day of June, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mangtoo Ram  
s/o Sh. Harbhajan,  
R/o Q.No.806, Sewa Nagar,  
Jhuggi No.806,  
New Delhi.

(By Advocate: Sh. M.K.Gaur proxy for  
Sh. U.Srivastava)

Versus

1. Sh. M.N.Sabharwal,  
Secretary,  
Cabinet Secretariat,  
Govt. of India, New Delhi.
2. Sh. T.K.Mitra,  
Director (Administrative).  
Govt. of India,  
Cabinet Secretariat,  
Special Protection Group  
No.1, Safdarjung Lane,  
New Delhi.

(By Advocate: Sh. B.K.Aggarwal)

O R D E R (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A) :

Learned counsel of the respondents pointed out that vide Annexure R-2 dated 16.4.2004 respondents have passed orders in compliance of directions of this Court within the time limit contained in Tribunal's order dated 3.2.2004 whereby OA-206/2004 was disposed of.

2. We have gone through Annexure R-2. Orders having been passed by the respondents in compliance of the Tribunal's

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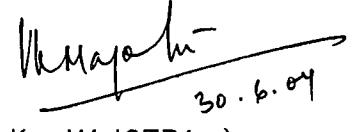
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directions, nothing survives in the CP. CP is dropped. Notices to the respondents are discharged. Applicant shall have liberty to challenge respondents orders dated Annexure R-2 dated 16.4.2004 as per law.



( KULDIP SINGH )  
Member (J)



30.6.04  
( V.K. MAJOTRA )  
Vice Chairman (A)

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